

[Shri Gopal Singh G. Solanki]

an opportunity to become chairmen of such Corporations so that they do not have any accountability. That is the reason why our public sectors today are suffering losses. And that is the reason why this Bill has been brought forward under the pressure of the World Bank the Asian Development Bank behind the curtain.

THE DEPUTY CHAIRMAN: There are two speakers from your party.

SHRI GOPALSINH G. SOLANKI: At present, there is the trend of privatisation, but we have come across one incident in Gujarat State. One NRI of the Parmar Refinery and was granted a letter of intent, in the first instance, for Rs. 8 crores and then it was extended to Rs. 45 crores. The man belongs to the Parmar Refinery and the Parmar Petroleum Products. He started collecting fees of Rs. 500 per form for dealership. He also collected a deposit of Rs. 1 lakh each from 5000 consumers. In this way, there is a great scandal in Gujarat State, near Surat. More than Rs. 4500 crores have been grabbed. When the persons who have deposited the money go to the Parmar company, they are told that the person is not there. They are given telephone numbers of Netherland, Switzerland and England, but when the depositors contact on those telephone numbers, they are told that this person is not available on those numbers. Hon Prime Minister is here. I would request him to order an enquiry into this particular scandal.

At the same time, the Government should provide security to the concerned employees. Clause 8 of the Bill says that there will be option for the employees and officers. If they opt to continue in the Corporation, their services will be continued and at a particular instance of terminations they will have no claim. If such a thing is going to take place, it will create unemployment. So, I would like to seek clarifications from the Minister on these points.

With this I support the Bill.

MEMBERS SWORN

Dr. M. Aram (Nominated)

Shrimati Vyjayantimala Bali (Nominated)

Dr. Bidhu Bhushan Dutta (Nominated)

Shri Maulana Habib-ur-Rehman Numani (Nominated)

Shri Mahendra Prasad (Nominated)

WELCOME TO NEW MEMBERS

श्री संघ प्रिय गौतम (उत्तर प्रदेश):
 नये माननीय सदस्यों का हम स्वागत करते हैं। लेकिन जानकारी के लिये आप से यह जानना चाहते हैं कि वे किन-किन क्षेत्रों के विशेषज्ञ हैं।

THE DEPUTY CHAIRMAN: Please, please, order in the House.

आज जिन्होंने हाउस में श्रोथ ली है, पूरा हाउस यहां पर उनका वेलकम करता है।

We welcome all those Members, and we hope that their entry into our House will enrich the deliberations in the House. We wish them full participation in our deliberations. I hope, as Members nominated by the President, they will bring some wisdom and peace.

गौतम जी, आप उनके बारे में उनके बायोडेटा में पढ़ लीजिये।

SHRI P. UPENDRA (Andhra Pradesh): More wisdom.

I. Statutory resolution seeking disapproval of the Oil and Natural Gas Commission (transfer of undertaking and repeal) ordinance, 1993

II. The Oil and Natural Gas Commission (transfer of undertaking and repeal) Bill, 1993—Contd.